

increased working hours have been introduced in all the 3 Mints located at Bombay, Calcutta and Hyderabad. As part of the modernisation and expansion scheme, 22 new coining presses are being installed in the 3 Mints. A second shift in the Calcutta Mint has been introduced with effect from 22nd February, 1985. As a result of all these measures production has reached 1063 million pieces in 1983-84 against 660 million pieces in 1982-83 and 525 million pieces in 1981-82. The estimated production of coins for the year 1984-85 is 1,350 of which 1240.44 million pieces have been produced during the first 11 months of the year. The estimated production during 1985-86 is 2,000 million pieces.

It has also been decided to establish a new mint and steps are being taken to implement this decision.

#### Income Tax Arrears Against Individual/ Firms/Companies

827. SHRI DHARAM PAL SINGH MALIK: Will the Minister of FINANCE be pleased to state :

(a) the particulars of individuals/firms/private companies against whom Income-tax of more than Rs. 1 lakh has been outstanding in the country for the more than five years ;

(b) whether any effort has been made by Government for its recovery ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The particulars of individuals/firms/companies against whom income-tax of more than Rs. 1 lakh has been outstanding for the last over 5 years has to be collected from field formations which will involve huge efforts and time. However, if any such information about any particular individual/firm/company is required, the same can be collected and made available to the Hon'ble Member.

(b) and (c). Depending upon the facts and circumstances of each case, appropriate steps are taken from time to time by the concerned income-tax authorities for recovery/reduction of outstanding demand. These steps include, inter-alia, requesting the appellate authorities for expeditious disposal

of the pending appeals. These also include resorting to proceeding u/s. 226(3) and 179 of the Income-tax Act, and attachment of movable and immovable properties after issuing recovery certificate to the Tax Recovery Officer u/s. 222 of the Income-tax Act.

#### Economic Assistance of \$ 179 Million for India

828. SHRI AMAR ROYPRADHAN: Will the Minister of FINANCE be pleased to state:

(a) whether the U.S. Agency for International Development requested the House sub-Committee on Foreign Affairs (U.S. Congress) \$ 179 million for India as economic assistance for fiscal year 1986 ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). According to indications received from our Embassy in Washington, the U.S. Administration has presented its foreign aid proposals to the U.S. Congress. These include assistance to India during the US Fiscal Year 1986 (October 1985 to September 1986) as follows:—

	\$Million
1. Development Assistance	85.00
2. PL 480 Title II Programme	93.54
3. International Military Education and training.	0.35
Total:	178.89

The quantum of assistance to India in US FY 1986 will be determined only after the US Congress has considered these proposals.

#### Income tax arrears

829. SHRI AJOY BISWAS: Will the Minister of FINANCE be pleased to state:

(a) the total amount of income tax arrears at present ;

(b) the total amount of income tax which has been written off in 1984;